

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.151/2016
RT CP (IB) No.131/Chd/Hry/2017**

In the matter of:

Abhishek Jain.Petitioner.

Versus.

M/s A2Z Infra Engg. Ltd. ...Respondent.

Present: None.

As per the office report, no information as per proviso to rule 5 (1) of the Companies (Transfer of Pending Proceedings) Rules, 2016 has been furnished nor the name of Interim Resolution Professional has been proposed so far. The matter is now adjourned to 21.07.2017

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

July 04, 2017.
Ashwani